

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-309
IB - 3197/ND/2019

IN THE MATTER OF:

Punjab National Bank

Vs

M/s Rakheja Fashions Pvt Ltd

...Applicant

...Respondent

SECTION

Under Section-7 of IBC

Order delivered on 11.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Megh Apte
For the Respondent : Adv. Balvinder Ralhan

ORDER

Mr. Balwinder Ralhan appeared on behalf of the respondent and seeks to filed vakalatnama and reply. Let the same be filed within three week from today after serving advance copy of the same to the Ld. Opposite counsel.

Ld. Counsel for the petitioner seeks time to file the rejoinder to the reply. Let the same be filed within one week after receiving the copy of reply. List the case for **05.03.2020**.

-Sol-

(K.K. VOHRA)
MEMBER (T)

-Sol-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)